

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2631**

TO BE ANSWERED ON THE 2nd AUGUST, 2016/SHRAVANA 11, 1938, (SAKA)

CRIME AGAINST SC/ST COMMUNITY

**2631. SHRI SANKAR PRASAD DATTA:
SHRI E.T. MOHAMMED BASHEER:
SHRI K.N. RAMACHANDRAN:
SHRI SISIR KUMAR ADHIKARI:
SHRI PARBHUBHAI NAGARBHAI VASAVA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various types of atrocities and crimes against Scheduled Castes (SCs), Scheduled Tribes (STs), weaker sections and Minorities have reportedly increased in the country;

(b) if so, the total number of such cases registered separately, guilty arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to improve the conviction rate along with the action taken against the guilty during each of the last three year and the current year, crime, gender and State-wise including Gujarat;

(c) whether the Government has conducted any study to identify the reasons behind such increase, if so the details and outcome thereof;

d) whether the Government has provided any legal assistance to such victims and if so, the details thereof; and

(e) the other steps taken by the Government to prevent such cases in future along with the details of advisories issued to the States and Police Departments in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), a total of 39408, 47064 and 45003 cases of total crimes against Scheduled Castes (which includes non atrocities cases also) and a total of 6793, 11451 and 10914 cases of total crimes against Scheduled Tribes (which includes non atrocities cases also) were reported during 2013, 2014 and 2015 respectively. Data for the year 2015 is provisional. NCRB has no inputs on crime against weaker sections and minorities. State/UT wise (Including Gujarat) and crime head wise cases reported, cases chargesheeted, cases in which chargesheet not laid but final report submitted (unsolved), cases convicted, cases convicted rate, persons arrested, persons chargesheeted and persons convicted under crimes against Scheduled Castes and Scheduled Tribes during 2013-2015 is enclosed at Annexure-I & II. Gender wise number of victims under crimes against Scheduled Castes & Scheduled Tribes during 2014-2015 is enclosed at Annexure-III & IV.

(c): Government has not conducted any study to identify the reasons behind such increase.

(d): The cases of offences against members of SCs and STs registered under the PoA Act are required to be conducted in Special Courts and Exclusive Special Courts by Special Public Prosecutors and Exclusive Special Public Prosecutors respectively, as per section 15 of the PoA Act amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (No. 1 of 2016). Further sub-rule (5) of Rule of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 as amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) amended Rules, 2016, provides that the District Magistrate or the Sub-Division Magistrate may, if deem necessary or if so desired by the victims of atrocity engage an eminent Senior Advocate for conducting cases in the Special Courts of the Exclusive Special Courts on fee as the District Magistrate or the Sub-Division Magistrate may consider appropriate.

(e): As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/ Union Territory Administrations. However, Ministry of Home Affairs has issued Advisories dated 23rd May, 2016 on “The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015”, dated 1st April, 2010 on “Measures needed to curb crime against Scheduled Castes/ Scheduled Tribes” and dated 3rd February, 2005 on “Need for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989” which are available at

http://mha.nic.in/sites/upload_files/mha/files/Advisory23052016_improve.pdf

http://www.mha.nic.in/sites/upload_files/mha/files/pdf/Advisory-SCST_010610.pdf

<http://www.mha.nic.in/apcr>

The Ministry of Social Justice & Empowerment has been addressing the State Governments/ Union Territory Administrations to implement the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in letter and spirit. The Secretary, Department of Social Justice and Empowerment has also addressed D.O. letters dated 05.06.2015 and 09.06.2015 to the Chief Secretaries of concerned States/UTs with emphasis on the specific points for appropriate action, i.e. timely registration of the FIR and filling of charge sheet in the Court, minimizing pendency and improving conviction, sensitization of officers, awareness generation, publicity of provisions of the PoA Act.

With an objective to deliver members of SCs and STs, a greater justice as well as be an enhanced deterrent to the offenders, the PoA Act has been amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (No. 1 of 2016), notified in the Gazette of India Extraordinary on 01.01.2016 and enforced with effect from 26.01.2016. The Secretary, Department of Social Justice and Empowerment has also addressed D.O. letter dated 19.5.2016 to the Chief

Secretaries of concerned States/UTs with request to implement the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (1 of 2016). The State Governments and Union Territory Administrations are also provided Central assistance for effective implementation of the Act, under a Centrally Sponsored Scheme for implementation of the PCR and PoA Acts, mainly for strengthening of enforcement and judicial machinery, relief and rehabilitation of victims of atrocities, incentive for inter-caste marriages where one of the spouses is a member of a Scheduled Caste and awareness generation. A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment which was constituted in the year 2006 also from time to time reviews implementation status of the PCR and PoA Acts in States and Union Territories.

CASES REPORTED(CR), CASES CHARGESHEETED(CS), CASES IN WHICH CHARGESHEET NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (CFR), CASES CONVICTED(CV), CONVICTION RATE(CVR), PERSONS ARRESTED(PAR), PERSONS CHARGESHEETED(PCS) AND PERSONS CONVICTED(PCV) UNDER CRIME (INCLUDING ATROCITIES) AGAINST PERSONS BELONGING TO SCHEDULED CASTES (SCs) DURING 2013-2015

Sl	Crime Head	2013								2014								2015							
		CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV
1	Protection of Civil Rights Act, 1955	62	44	8	9	8.8	90	109	21	101	77	1	3	5.2	166	155	6	106	78	2	3	4.8	128	107	3
2	SC / ST (Prevention of Atrocities) Act only																								
2.1	Murder	676	564	32	212	43.2	1739	1530	520	704	631	26	189	47.8	2126	1920	510	703	707	619	17	180.0	46.04	1818	1685
2.2	Attempt to commit Murder	-	-	-	-	-	-	-	-	420	293	13	19	30.6	1201	961	33	541	547	446	10	30.0	26.32	1526	1297
2.3	Rape	2073	1655	55	376	30.4	2899	2572	483	2233	1929	48	418	34.9	3159	2858	599	2292	2326	1891	57	345.0	33.99	2985	2687
2.4	Attempt to commit Rape	-	-	-	-	-	-	-	-	87	54	7	2	25.0	82	64	3	74	74	56	3	4.0	25	71	69
2.5	Assault on women with intent to outrage her Modesty	-	-	-	-	-	-	-	-	2346	1809	52	113	29.6	3124	2756	142	2796	2800	2317	48	220.0	27.95	3357	3127
2.6	Insult to the Modesty of Women	-	-	-	-	-	-	-	-	56	25	5	0	0.0	55	33	0	58	58	43	1	3.0	17.65	69	56
2.7	Kidnapping & Abduction : Total	628	424	74	85	29.9	1080	768	160	755	543	92	102	36.6	1369	1063	174	695	687	489	103	98.0	44.75	1218	918
2.8	Dacoity	45	27	2	3	13.6	307	235	24	32	36	3	3	15.8	156	191	22	32	34	23	0	0.0	0	205	174
2.9	Robbery	62	51	3	6	16.2	153	134	18	67	45	5	6	24.0	97	102	9	42	43	33	2	5.0	16.13	102	94
2.10	Arson	189	146	15	33	25.2	469	404	61	179	133	13	24	24.7	365	345	51	174	179	142	10	28.0	32.18	391	354
2.11	Grievous Hurt	4901	3376	333	524	18.7	8694	8417	1247	2155	1976	140	451	31.5	4074	3604	917	1042	1007	928	54	253.0	31.82	2397	2145
2.12	Riots	-	-	-	-	-	-	-	-	838	611	61	27	15.9	4532	3947	147	1467	1465	1071	56	35.0	15.28	8482	7164
2.13	Other IPC Crimes	16797	10094	1013	2102	28.9	30000	24214	4137	21541	13239	1384	2542	34.3	33103	27291	5611	22570	22632	14133	1068	1996.0	31.46	33602	28502
2.14	SC / ST (Prevention of Atrocities) Act only	13975	9889	1417	984	16.87	24619	22144	2048	8887	8003	795	820	16.0	17406	16709	1775	6054	6005	4767	439	922.0	18.12	11950	11455
2.15	Total of SC/ST (Prevention of Atrocities) Act	39346	26226	2944	4325	23.9	69960	60418	8698	40300	29327	2644	4716	28.4	70849	61844	9993	38540	38564	26958	1868	4119.0	27.2	68173	59727
3	SC / ST (Prevention of Atrocities) Act not applied																								
3.1	Murder	-	-	-	-	-	-	-	-	90	60	3	5	27.8	126	104	7	106	87	2	8	36.4	137	131	19
3.2	Attempt to commit Murder	-	-	-	-	-	-	-	-	72	48	2	1	12.5	159	120	2	100	81	1	6	25.0	146	154	10
3.3	Rape	-	-	-	-	-	-	-	-	155	110	0	3	20.0	179	137	3	215	146	0	11	22.4	219	172	12
3.4	Attempt to commit Rape	-	-	-	-	-	-	-	-	17	7	0	0	0.0	11	8	0	17	9	0	1	33.3	14	9	1
3.5	Assault on women with intent to outrage her Modesty	-	-	-	-	-	-	-	-	396	304	5	10	26.3	431	398	11	350	243	1	11	13.4	372	313	12
3.6	Insult to the Modesty of Women	-	-	-	-	-	-	-	-	70	63	5	2	11.8	89	70	2	93	83	0	9	42.9	111	125	12
3.7	Kidnapping & Abduction	-	-	-	-	-	-	-	-	129	57	10	4	25.0	89	71	5	162	73	8	7	31.8	120	120	7
3.8	Dacoity	-	-	-	-	-	-	-	-	5	3	0	0	-	10	8	0	2	3	1	0	0.0	6	8	0
3.9	Robbery	-	-	-	-	-	-	-	-	25	14	2	4	66.7	52	43	4	29	20	2	5	50.0	35	40	9
3.10	Arson	-	-	-	-	-	-	-	-	22	7	3	0	0.0	16	9	0	30	20	3	1	25.0	24	23	1
3.11	Grievous Hurt	-	-	-	-	-	-	-	-	112	85	2	8	23.5	160	151	9	89	84	1	3	9.4	141	139	3
3.12	Riots	-	-	-	-	-	-	-	-	94	66	0	4	50.0	434	338	29	88	88	1	4	20.0	317	347	18
3.13	Other IPC Crimes	-	-	-	-	-	-	-	-	5324	3823	147	313	38.5	6069	5757	454	4728	3689	95	493	33.8	5578	5175	665
3.14	Total IPC Crimes against SCs	-	-	-	-	-	-	-	-	6511	4647	179	354	36.3	7825	7214	526	6009	4626	115	559	32.0	7220	6756	769
4	Manual Scavengers and Construction of Dry Latrines (P) Act, 1993	-	-	-	-	-	-	-	-	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
5	Other SLL Crime against SCs	-	-	-	-	-	-	-	-	152	112	6	29	56.9	191	161	37	324	190	43	21	35.6	333	290	43
	Total Crimes against SCs	39408	26270	2952	4334	23.8	70050	60527	8719	47064	34163	2830	5102	28.8	79031	69374	10562	45003	31852	2028	4702	27.6	75854	66880	9656

Source: Crime in India

Note: '-' data not collected separately.

Note: # Data is provisional for the year 2015.

Note: Total crimes includes cases of atrocities (cases of IPC along with the SC/ST (Prevention of Atrocities) Act) and non-atrocities cases (which includes cases under the Protection of Civil Rights Act, section of IPC without SC/ST (Prevention of Atrocities) Act and cases reported under other Special & Local Laws (SLL))

Annexure - I

CASES REPORTED(CR), CASES CHARGESHEETED(CS), CASES IN WHICH CHARGESHEET NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (CFR), CASES CONVICTED(CV), CONVICTION RATE(CVR), PERSONS ARRESTED(PAR), PERSONS CHARGESHEETED(PCS) AND PERSONS CONVICTED(PCV) UNDER CRIME (INCLUDING ATROCITIES) AGAINST PERSONS BELONGING TO SCHEDULED TRIBES (STs) DURING 2013-2015

Sl	Crime Head	2013								2014								2015*							
		CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV
1	Protection of Civil Rights Act, 1955	25	15	0	0	0.0	49	40	0	1	11	0	1	16.7	1	10	1	1	0	0	0	-	0	0	0
2	SC / ST (Prevention of Atrocities) Act only																								
2.1	Murder	122	122	13	33	26.6	295	265	67	157	133	0	37	38.5	348	329	65	144	128	1	20	30.3	264	280	42
2.2	Attempt to commit Murder	-	-	-	-	-	-	-	-	78	65	1	5	33.33	247	231	17	88	69	0	5	27.8	269	240	9
2.3	Rape	847	768	13	108	19.5	1132	1091	187	925	861	7	225	35.8	1264	1250	286	952	854	2	126	21.0	1321	1265	155
2.4	Attempt to commit Rape	-	-	-	-	-	-	-	-	24	14	0	1	20	17	16	1	15	11	0	1	33.3	19	16	1
2.5	Assault on women with intent to outrage her Modesty	-	-	-	-	-	-	-	-	863	726	8	40	28.99	1021	964	66	818	711	5	91	25.7	998	916	97
2.6	Insult to the Modesty of Women	-	-	-	-	-	-	-	-	16	8	0	1	25	14	8	1	12	13	0	0	0.0	16	18	0
2.7	Kidnapping & Abduction : Total	130	113	8	14	23.0	172	172	21	166	120	8	18	34.0	189	193	23	124	112	4	11	19.3	174	172	15
2.8	Dacoity	8	5	1	0	0.0	38	33	0	2	6	1	0	0.0	18	34	0	4	1	0	0	0.0	20	10	0
2.9	Robbery	7	7	0	1	9.1	17	15	1	12	8	3	1	25.0	12	12	1	9	4	0	1	16.7	8	8	3
2.10	Arson	33	21	2	2	11.8	42	33	4	28	27	2	9	32.1	86	89	24	25	15	0	2	22.2	25	27	7
2.11	Grievous Hurt	930	672	49	85	18.1	1424	1423	181	287	287	14	84	28.0	509	515	165	145	140	7	42	18.3	286	283	66
2.12	Riots	-	-	-	-	-	-	-	-	101	81	2	1	4.167	677	580	1	133	92	2	4	8.7	707	670	24
2.13	Other IPC Crimes	3301	1993	88	233	17.9	3845	3758	438	3045	1811	46	485	38.5	3546	3458	771	2974	1665	34	270	22.8	3220	3134	439
2.14	SC / ST (Prevention of Atrocities) Act only	1390	1020	115	58	8.181	2261	2134	201	1122	1042	78	87	13.12	2308	2119	152	832	592	63	110	12.7	1235	1305	156
2.15	Total of SC/ST (Prevention of Atrocities) Act	6768	4721	289	534	16.5	9226	8924	1100	6826	5189	170	994	30.9	10256	9798	1573	6275	4407	118	683	19.8	8562	8344	1014
3	SC / ST (Prevention of Atrocities) Act not applied																								
3.1	Murder	-	-	-	-	-	-	-	-	90	63	2	1	7.692	131	102	1	172	142	2	19	35.8	272	235	25
3.2	Attempt to commit Murder	-	-	-	-	-	-	-	-	47	34	3	2	18.18	84	77	6	99	72	1	4	21.1	129	111	4
3.3	Rape	-	-	-	-	-	-	-	-	234	162	0	6	11.11	203	193	7	240	177	4	25	26.6	223	212	25
3.4	Attempt to commit Rape	-	-	-	-	-	-	-	-	37	20	0	0	0	30	29	0	22	13	0	1	14.3	14	14	1
3.5	Assault on women with intent to outrage her Modesty	-	-	-	-	-	-	-	-	445	332	1	20	35.71	508	503	76	411	299	0	44	43.6	405	401	69
3.6	Insult to the Modesty of Women	-	-	-	-	-	-	-	-	21	19	0	0	0	27	25	0	21	19	0	1	50.0	23	22	1
3.7	Kidnapping & Abduction	-	-	-	-	-	-	-	-	303	131	2	3	9.677	157	160	3	230	82	9	8	16.0	132	129	12
3.8	Dacoity	-	-	-	-	-	-	-	-	0	0	0	0	-	0	0	0	6	1	1	0	-	5	3	0
3.9	Robbery	-	-	-	-	-	-	-	-	34	23	5	2	66.67	61	61	6	18	11	2	1	33.3	21	19	1
3.10	Arson	-	-	-	-	-	-	-	-	19	8	4	0	0	20	16	0	38	30	1	0	0.0	66	64	0
3.11	Grievous Hurt	-	-	-	-	-	-	-	-	97	83	1	25	89.29	139	131	33	70	69	0	6	75.0	116	118	8
3.12	Riots	-	-	-	-	-	-	-	-	39	28	0	18	85.71	218	211	98	81	74	0	6	66.7	343	360	56
3.13	Other IPC Crimes	-	-	-	-	-	-	-	-	3156	2403	44	590	60.02	4270	4119	1223	2795	2253	49	524	50.3	3681	3581	1019
3.14	Total IPC Crimes against SCs	-	-	-	-	-	-	-	-	4522	3306	62	667	55.03	5848	5627	1453	4203	3242	69	639	45.7	5430	5269	1221
4	Manual Scavengers and Construction of Dry Latrines (P) Act, 1993	-	-	-	-	-	-	-	-	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
5	Other SLL Crime against SCs	-	-	-	-	-	-	-	-	102	83	4	37	86.05	162	149	49	435	401	17	27	50.9	444	434	30
	Total Crimes against SCs	6793	4736	289	534	16.4	9275	8964	1100	11451	8589	236	1699	37.9	16267	15584	3076	10914	8050	204	1349	27.6	14436	14047	2265

* data is provisional for the year 2015.

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: '-' data not collected separately.

Note: Total crimes includes cases of atrocities (cases of IPC along with the SC/ST (Prevention of Atrocities) Act) and non-atrocities cases (which includes cases under the Protection of Civil Rights Act, section of IPC without SC/ST (Prevention of Atrocities) Act and cases reported under other Special & Local Laws (SLL))

Annexure - II

STATE/UT WISE CASES REPORTED(CR), CASES CHARGESHEETED(CS), CASES IN WHICH CHARGESHEET NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (CFR), CASES CONVICTED(CV), CONVICTION RATE(CVR), PERSONS ARRESTED(PAR), PERSONS CHARGESHEETED(PCS) AND PERSONS CONVICTED(PCV) UNDER CRIME (INCLUDING ATROCITIES) AGAINST PERSONS BELONGING TO SCHEDULED CASTES (SCs) DURING 2013-2015

SL	State/UT	2013									2014							2015#							
		CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV
1	Andhra Pradesh	3270	1652	316	138	7.6	4251	3919	347	4114	2225	97	147	13.4	4199	3426	271	4415	2292	15	205	18.3	4615	3719	269
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
3	Assam	8	2	43	0	0.0	5	2	0	2	0	7	0	-	1	0	0	5	0	3	0	-	4	0	0
4	Bihar	6721	4608	695	204	13.1	10173	9650	300	7893	6152	787	101	6.7	8934	8306	221	6438	4665	175	118	16.3	7682	6791	201
5	Chhattisgarh	242	297	4	75	36.8	587	542	132	1066	893	65	143	46.0	1368	1383	183	1028	1034	25	210	44.8	1409	1395	265
6	Goa	12	15	1	0	0.0	19	12	0	17	13	1	2	100.0	16	20	2	13	9	3	1	9.1	1	3	1
7	Gujarat	1190	1110	43	29	2.5	3061	2983	57	1130	1046	21	26	3.4	2818	2774	33	1046	986	15	11	3.1	2634	2689	27
8	Haryana	493	353	5	48	14.6	724	747	84	830	615	22	64	13.1	1146	1071	113	834	613	33	50	15.3	1097	1039	76
9	Himachal Pradesh	148	108	1	9	16.7	208	224	13	122	69	0	9	19.1	159	132	22	95	69	0	2	3.3	125	133	2
10	Jammu & Kashmir	0	0	0	0	0.0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0.0	0	0	0
11	Jharkhand	978	438	372	105	29.8	624	649	154	903	482	181	60	25.9	942	577	62	738	409	130	40	15.2	714	515	46
12	Karnataka	2566	2162	75	71	3.5	5400	4668	177	2138	1807	20	46	4.5	4575	4325	85	1987	1537	20	27	3.1	4687	4291	37
13	Kerala	756	387	104	22	10.8	557	597	33	816	442	95	34	18.3	784	691	41	752	416	32	18	11.7	606	585	30
14	Madhya Pradesh	2945	2760	17	767	31.9	5781	5733	1757	4151	4187	4	1586	49.6	7972	7934	2784	4188	4148	4	836	33.1	7547	7614	1448
15	Maharashtra	1678	1303	49	44	6.2	4965	4517	112	1768	1464	20	59	7.5	4286	4332	95	1816	1389	37	64	8.1	4690	4221	169
16	Manipur	1	0	0	0	-	0	0	0	1	0	0	0	-	1	0	0	0	0	0	0	-	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
20	Odisha	2592	1741	105	51	4.6	2996	3044	70	2266	2342	46	23	1.9	3527	3507	34	2305	1856	64	57	3.9	2460	2433	114
21	Punjab	126	66	2	13	17.6	210	122	30	123	49	3	6	11.8	152	93	19	147	64	2	11	32.4	170	108	25
22	Rajasthan	6475	2434	13	844	46.5	4497	4492	966	8028	3600	30	806	45.3	6429	6619	1781	6998	3028	75	837	39.6	5068	5446	1636
23	Sikkim	6	6	0	13	86.7	7	7	9	10	7	1	2	100.0	10	9	1	11	8	1	1	33.3	15	8	1
24	Tamil Nadu	1845	1265	112	106	12.5	3726	3073	329	1546	1307	111	88	7.8	3578	3595	181	1782	1370	108	69	5.7	3868	3627	196
25	Telangana	-	-	-	-	-	-	-	-	1694	1046	95	40	8.299	2653	2202	59	1678	1228	55	86	9.5	1458	1517	102
26	Tripura	48	48	4	0	0.0	57	56	0	49	32	1	0	0.0	57	46	0	28	18	2	3	23.1	22	24	4
27	Uttar Pradesh	7078	5336	967	1772	54.1	21836	15188	4113	8075	6132	1197	1846	55.8	24980	17951	4557	8358	6527	1215	2033	57.7	26613	20369	4952
28	Uttarakhand	34	22	5	22	46.8	57	59	35	61	40	21	8	28.6	79	73	8	93	62	11	22	57.9	147	142	54
29	West Bengal	115	88	15	0	0.0	200	141	0	159	127	5	1	1.8	249	192	1	186	75	1	0	0.0	162	147	0
	TOTAL STATE(S)	39327	26201	2948	4333	23.8	69941	60425	8718	46962	34077	2830	5097	28.8	78915	69258	10553	44941	31803	2026	4701	27.7	75794	66816	9655
30	A & N Islands	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
31	Chandigarh	4	2	0	0	0.0	2	2	0	1	1	0	0	0.0	4	3	0	1	0	0	0	0.0	0	0	0
32	D&N Haveli	0	0	0	0	0.0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
33	Daman & Diu	1	0	1	0	-	0	0	0	0	1	0	0	-	0	0	0	2	0	0	0	-	0	0	0
34	Delhi UT	55	55	3	0	0.0	71	70	0	87	75	0	5	13.9	107	104	9	54	37	2	1	9.1	41	46	1
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
36	Puducherry	21	12	0	1	5.6	36	30	1	14	9	0	0	-	5	9	0	5	12	0	0	-	19	18	0
	TOTAL UT(S)	81	69	4	1	3.1	109	102	1	102	86	0	5	13.5	116	116	9	62	49	2	1	8.3	60	64	1
	TOTAL (ALL INDIA)	39408	26270	2952	4334	23.8	70050	60527	8719	47064	34163	2830	5102	28.8	79031	69374	10562	45003	31852	2028	4702	27.6	75854	66880	9656

Source: Crime in India

Disposal of cases/persons by police/courts may include cases/persons of previous years also.

Note: # Data is provisional for the year 2015.

Note: Total crimes includes cases of atrocities (cases of IPC along with the SC/ST (Prevention of Atrocities) Act) and non-atrocities cases (which includes cases under the Protection of Civil Rights Act, section of IPC without SC/ST (Prevention of Atrocities) Act and cases reported under other Special & Local Laws (SLL))

Annexure - II

STATE/UT WISE CASES REPORTED(CR), CASES CHARGESHEETED(CS), CASES IN WHICH CHARGESHEET NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (CFR), CASES CONVICTED(CV), CONVICTION RATE(CVR), PERSONS ARRESTED(PAR), PERSONS CHARGESHEETED(PCS) AND PERSONS CONVICTED(PCV) UNDER CRIME (INCLUDING ATROCITIES) AGAINST PERSONS BELONGING TO SCHEDULED TRIBES (STs) DURING 2013-2015

SL	State/UT	2013								2014								2015#							
		CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV	CR	CS	CFR	CV	CVR	PAR	PCS	PCV
1	Andhra Pradesh	672	421	36	18	3.4	909	874	26	627	336	5	12	10.2	798	547	23	719	339	0	6	3.6	644	557	11
2	Arunachal Pradesh	1	1	0	0	-	1	1	0	1	1	0	0	-	1	1	0	59	24	4	0	-	37	27	0
3	Assam	0	0	43	0	0.0	0	0	0	1	0	4	0	-	0	0	0	0	0	0	0	-	0	0	0
4	Bihar	91	62	23	0	0.0	123	152	0	77	48	13	4	10.3	188	161	18	14	28	0	2	10.0	13	68	2
5	Chhattisgarh	331	340	2	69	32.7	525	481	199	721	700	7	82	29.4	1009	1050	109	1518	1445	29	253	41.9	1944	1995	287
6	Goa	10	1	0	0	0.0	1	0	0	6	7	2	0	-	5	7	0	8	6	1	0	0.0	4	7	0
7	Gujarat	224	220	2	8	5.0	467	462	23	229	210	6	3	1.8	514	529	5	256	234	4	3	4.5	724	698	6
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	--	0	0	0
9	Himachal Pradesh	2	1	0	0	-	1	1	0	3	2	0	0	0.0	16	10	0	6	4	0	0	--	7	10	0
10	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
11	Jharkhand	396	186	91	52	33.5	282	324	83	432	282	93	36	32.4	470	416	39	269	183	65	25	18.4	386	298	30
12	Karnataka	535	407	25	4	1.8	1160	1004	17	487	456	2	11	6.5	1205	1122	13	415	312	4	5	3.4	843	836	9
13	Kerala	135	94	11	7	8.8	142	153	12	135	96	11	6	16.7	143	119	6	176	100	3	3	4.9	170	143	4
14	Madhya Pradesh	1296	1231	5	310	28.6	2146	2122	629	2279	2222	3	774	47.6	3743	3752	1229	1531	1543	0	323	23.0	2693	2705	475
15	Maharashtra	415	311	4	11	5.6	887	819	21	443	400	10	12	6.0	941	883	15	483	350	8	25	11.7	998	869	59
16	Manipur	2	2	0	1	100.0	1	2	4	2	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	1	0	0	0	-	3	3	0	0	0	0	0	-	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	1	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
19	Nagaland	18	4	1	0	-	14	7	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	
20	Odisha	791	680	26	28	7.3	1047	1100	36	1259	1035	30	18	6.9	1472	1431	26	1387	1087	19	33	6.0	1564	1488	43
21	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
22	Rajasthan	1651	613	2	10	19.2	1168	1168	20	3952	2219	29	716	62.0	4261	4260	1527	3207	1740	44	607	52.3	3418	3431	1252
23	Sikkim	17	17	0	7	46.7	20	20	8	10	9	1	1	10.0	27	26	11	4	4	0	2	66.7	4	4	2
24	Tamil Nadu	23	12	1	1	14.3	59	27	2	18	20	1	0	0.0	24	45	0	30	28	1	0	0.0	38	42	0
25	Telangana									569	369	12	13	5.3	1161	961	26	698	553	10	52	20.0	789	722	65
26	Tripura	24	33	1	0	0.0	34	34	0	18	19	0	2	33.3	30	30	2	7	6	1	2	10.0	9	11	3
27	Uttar Pradesh	25	22	1	4	40.0	59	52	16	24	18	5	6	46.2	35	36	23	6	8	0	7	63.6	9	12	16
28	Uttarakhand	2	2	1	0	-	2	2	0	1	1	0	0	0.0	2	2	0	6	2	1	1	100.0	2	2	1
29	West Bengal	122	70	11	1	8.3	222	149	1	141	133	0	3	13.0	193	181	4	109	46	9	0	0.0	122	92	0
	TOTAL STATE(S)	6783	4730	286	531	16.4	9270	8954	1097	11437	8583	234	1699	37.9	16241	15572	3076	10908	8042	203	1349	27.6	14418	14017	2265
30	A & N Islands	2	5	1	3	100.0	4	6	3	7	3	0	0	-	22	10	0	3	6	1	0	-	16	26	0
31	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
32	D&N Haveli	7	1	1	0	0.0	1	4	0	3	0	2	0	0.0	1	0	0	3	1	0	0	-	2	3	0
33	Daman & Diu	1	0	1	0	-	0	0	0	0	1	0	0	-	0	0	0	0	0	0	0	-	0	0	0
34	Delhi UT	0	0	0	0	-	0	0	0	2	1	0	0	-	2	1	0	0	1	0	0	0.0	0	1	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0
36	Puducherry	0	0	0	0	-	0	0	0	2	1	0	0	-	1	1	0	0	0	0	0	-	0	0	0
	TOTAL UT(S)	10	6	3	3	75.0	5	10	3	14	6	2	0	0.0	26	12	0	6	8	1	0	0.0	18	30	0
	TOTAL (ALL INDIA)	6793	4736	289	534	16.4	9275	8964	1100	11451	8589	236	1699	37.9	16267	15584	3076	10914	8050	204	1349	27.6	14436	14047	2265

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

data is provisional for the year 2015

Note: Total crimes includes cases of atrocities (cases of IPC along with the SC/ST (Prevention of Atrocities) Act) and non-atrocities cases (which includes cases under the Protection of Civil Rights Act, section of IPC without SC/ST (Prevention of Atrocities) Act and cases reported under other Special & Local Laws (SLL))

Annexure - III

State/UT wise and gender wise number of victims under crimes committed against persons belonging to Scheduled Castes (SCs) during 2014-2015

SL	State/UT	2014				2015*			
		Male	Female	Transgender	Total	Male	Female	Transgender	Total
1	Andhra Pradesh	2884	1337	0	4221	2998	1457	0	4455
2	Arunachal Pradesh	0	0	0	0	0	0	0	0
3	Assam	1	3	0	4	3	2	0	5
4	Bihar	8021	266	0	8287	6116	587	0	6703
5	Chhattisgarh	649	423	0	1072	655	382	0	1037
6	Goa	17	7	0	24	13	0	0	13
7	Gujarat	966	302	0	1268	861	250	0	1111
8	Haryana	508	349	0	857	521	330	0	851
9	Himachal Pradesh	74	48	0	122	57	38	0	95
10	Jammu & Kashmir	0	0	0	0	0	0	0	0
11	Jharkhand	792	151	0	943	667	94	0	761
12	Karnataka	1851	517	0	2368	1707	598	0	2305
13	Kerala	493	336	0	829	494	271	0	765
14	Madhya Pradesh	2739	1632	0	4371	2664	1704	0	4368
15	Maharashtra	1152	803	1	1956	1104	919	0	2023
16	Manipur	0	1	0	1	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0
20	Odisha	1861	568	0	2429	1897	517	0	2414
21	Punjab	78	46	0	124	103	47	0	150
22	Rajasthan	6730	1523	0	8253	5911	1163	0	7074
23	Sikkim	3	9	0	12	7	6	0	13
24	Tamil Nadu	1426	330	0	1756	1603	408	0	2011
25	Telangana	1284	433	0	1717	1174	530	0	1704
26	Tripura	39	12	0	51	12	16	0	28
27	Uttar Pradesh	6475	1769	0	8244	6505	1955	0	8460
28	Uttarakhand	55	10	0	65	69	24	0	93
29	West Bengal	125	41	0	166	139	57	0	196
	TOTAL STATE(S)	38223	10916	1	49140	35280	11355	0	46635
30	A & N Islands	0	0	0	0	0	0	0	0
31	Chandigarh	1	0	0	1	1	0	0	1
32	D&N Haveli	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	4	0	4
34	Delhi UT	53	34	0	87	47	22	0	69
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	14	0	0	14	5	2	0	7
	TOTAL UT(S)	68	34	0	102	53	28	0	81
	TOTAL (ALL INDIA)	38291	10950	1	49242	35333	11383	0	46716

Source: Crime in India Note: *data is provisional for the year 2015.

Annexure - IV

State/UT wise and gender wise number of victims under crimes committed against persons belonging to Scheduled Tribes (STs) during 2014-2015

SL	State/UT	2014				2015*			
		Male	Female	Transgender	Total	Male	Female	Transgender	Total
1	Andhra Pradesh	398	242	0	640	453	284	0	737
2	Arunachal Pradesh	0	1	0	1	45	17	0	62
3	Assam	0	3	0	3	0	0	0	0
4	Bihar	202	87	0	289	9	5	0	14
5	Chhattisgarh	304	435	0	739	870	656	0	1526
6	Goa	12	1	0	13	8	2	0	10
7	Gujarat	146	115	0	261	174	110	0	284
8	Haryana	0	0	0	0	0	0	0	0
9	Himachal Pradesh	6	2	0	8	6	0	0	6
10	Jammu & Kashmir	0	0	0	0	0	0	0	0
11	Jharkhand	360	125	0	485	275	36	0	311
12	Karnataka	480	120	0	600	349	122	0	471
13	Kerala	46	90	0	136	91	85	0	176
14	Madhya Pradesh	783	1541	0	2324	618	939	0	1557
15	Maharashtra	219	255	0	474	206	312	0	518
16	Manipur	4	1	0	5	0	0	0	0
17	Meghalaya	1	0	0	1	0	0	0	0
18	Mizoram	1	0	0	1	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0
20	Odisha	1012	489	0	1501	978	503	0	1481
21	Punjab	0	0	0	0	0	0	0	0
22	Rajasthan	3161	1068	0	4229	2511	787	0	3298
23	Sikkim	7	4	0	11	2	2	0	4
24	Tamil Nadu	54	0	0	54	44	23	0	67
25	Telangana	432	148	0	580	500	218	0	718
26	Tripura	0	19	0	19	3	4	0	7
27	Uttar Pradesh	18	6	0	24	3	3	0	6
28	Uttarakhand	2	0	0	2	2	5	0	7
29	West Bengal	76	75	0	151	80	41	0	121
	TOTAL STATE(S)	7724	4827	0	12551	7227	4154	0	11381
30	A & N Islands	17	7	0	24	3	0	0	3
31	Chandigarh	0	0	0	0	0	0	0	0
32	D&N Haveli	3	0	0	3	3	0	0	3
33	Daman & Diu	0	0	0	0	0	0	0	0
34	Delhi UT	1	1	0	2	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	1	1	0	2	0	0	0	0
	TOTAL UT(S)	22	9	0	31	6	0	0	6
	TOTAL (ALL INDIA)	7746	4836	0	12582	7233	4154	0	11387

Source: Crime in India Note: *data is provisional for the year 2015.